

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

RAJYA SABHA
UNSTARRED QUESTION NO. 468
ANSWERED ON 22.07.2026

AWCCs UNDER PALNA SCHEME

468. SHRI S. KALYANASUNDARAM:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Ministry has undertaken a review of the establishment and functioning of Anganwadi cum Creches (AWCCs) under the Palna scheme, if so, the total number sanctioned and operational across the country;
- (b) whether the Ministry has reviewed the funds allocated and released under the PALNA Scheme for AWCCs, including the annual allocations and the amounts actually released; and
- (c) State-wise and district-wise details of AWCCs, particularly in Tamil Nadu?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT
(SHRIMATI SAVITRI THAKUR)

(a) to (c): The Ministry introduced Anganwadi cum Creches (AWCCs) under Palna Scheme w.e.f. 01 April 2022, for providing day care creche facilities in safe and secure environment to children (aged 06 months – 06 years) of all mothers irrespective of their employment status along with nutritional support, health and cognitive development of children, growth monitoring, immunization, education etc. Palna component under Samarthya vertical of Mission Shakti is a centrally sponsored scheme and is implemented with a funding ratio of 60:40 between Centre and State Governments and UTs with legislature except North East & Special Category States where ratio is 90:10. For UTs without legislature, 100% funding is provided by the Central Government. Palna is a demand driven centrally sponsored scheme and the States/UTs assess their requirement and proposals are approved by the Programme Approval Board (PAB) after discussion with States/UTs.

The overall implementation of the Mission Shakti scheme lies with the State Governments and UT Administrations and funds are being released on the basis of guidelines of Department of

Expenditure, prescribed for Single Nodal agency (SNA) or SNA SPARSH of the Public Financial Management System (PFMS).

During the Financial Year 2025–26, an amount of ₹32.39 crore was allocated at the Revised Estimate (RE), against which an released/expenditure of ₹31.26 crore was incurred. The Ministry continuously monitors implementation through periodic review meetings, video conferences, and field visits by Ministry officials to assess implementation and ensure effective delivery of services. A list of sanctioned and operational AWCCs across the country is at Annexure.

Annexure

Annexure referred to the reply to parts (a) to (c) of the Rajya Sabha Unstarred Question No. 468 for answer on 22.07.2026 regarding “AWCCs under PALNA Scheme” raised by Shri S. Kalyanasundaram, Hon'ble Member of Parliament (RS)

S. No.	State/UT Name	No. of Approved AWCC as on 31.03.2026	No. of Operational AWCC as on 17.07.2026
1	ANDAMAN AND NICOBAR ISLANDS	8	7
2	ANDHRA PRADESH	108	Nil
3	ARUNACHAL PRADESH	86	Nil
4	ASSAM	500	50
5	BIHAR	504	504
6	CHANDIGARH	210	210
7	CHHATTISGARH	1500	186
8	DADRA AND NAGAR HAVELI AND DAMAN AND DIU	190	107
9	DELHI	611	502
10	GOA	11	11
11	GUJARAT	25	Nil
12	HARYANA	628	628
13	HIMACHAL PRADESH	152	152
14	JAMMU AND KASHMIR	317	170
15	JHARKHAND	1024	12
16	KARNATAKA	1664	164
17	KERALA	504	219
18	LADAKH	7	6
19	LAKSHADWEEP	8	Nil
20	MADHYA PRADESH	448	Nil
21	MAHARASHTRA	345	Nil

22	MANIPUR	702	Nil
23	MEGHALAYA	1238	84
24	MIZORAM	200	200
25	NAGALAND	500	471
26	ODISHA	1000	Nil
27	PUDUCHERRY	86	Nil
28	PUNJAB	148	144
29	RAJASTHAN*	Nil	Nil
30	SIKKIM	25	25
31	TAMIL NADU	600	Nil
32	TELANGANA	1033	8
33	TRIPURA	114	114
34	UTTARAKHAND	202	198
35	UTTAR PRADESH*	Nil	Nil
36	WEST BENGAL	10	Nil

*State Govt. of Uttar Pradesh and Rajasthan have not submitted any proposal for AWCCs under PALNA Scheme.
